

National Company Law Tribunal

Allahabad Bench

CP NO. 38/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

NAME OF THE COMPANY: I - Coram Technologies Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S. 59 of the Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shambhu Chopra	Advocate	I. Coram	Chopra
2.	Cwpa v. v.	Adv	Dhawan	Cwpa v. v.
3.	Prashant Burdhan	Adv.	R-1	Prashant
4.	Manoj Shrivastava Mr. Syed Fahim Ahmed	Adv.	R-2 R-3	Manoj

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Parties are represented by their respective counsel. The cost imposed is paid to the through cheque to the petitioner counsel. Advocate Shri Shambhu Chopra files reply/counter affidavit on behalf of Respondent No.1 in the Main Company. A copy thereof is provided to the petitioner counsel. Advocate, Prashant Burdhan further files Vakalatnama on behalf of the Respondent No.2. He also files his counter affidavit to the main company petition as well as reply to the Interlocutory application. The case is now fixed for argument.

The matter be listed on 19<sup>th</sup> September, 2017.

Date: 28.08.2017

Shri H.P. Chaturvedi (Member (Judicial))

Typed by  
P.K.Jyoti